

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Review Application (AT) 03 of 2018
IN
Competition Appeal (AT) No. 07 of 2017

IN THE MATTER OF:

Competition Commission of India **...Appellant**

Versus

D.V. Rajasekhar **...Respondent**

Contempt Case (AT) No. 05 of 2018
IN
Competition Appeal (AT) No. 07 of 2017

IN THE MATTER OF:

Competition Commission of India **...Appellant**

Versus

D.V. Rajasekhar **...Respondent**

Present:

For Appellant(s) :- **Mr. Balaji Subramanian and Ms. Ishani Banerjee, Advocates**

For Respondent(s) : **Mr. Sandeep Khatri, Mr. Rahul Kochar and Mr. Ashvini Kumar, Advocates**

O R D E R

18.12.2018 Learned counsel for the respondent submits that the respondent has supplied the 'e-mail ID and password' in compliance of the direction of this Appellate Tribunal. This fact is not disputed by the learned counsel for the petitioner (CCI). In view of the same, nothing survives for consideration in this appeal.

The appeal is accordingly disposed of. Proceedings in the contempt petition are dropped.

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/sk/